

**ASSAM AGRICULTURAL PRODUCE AND LIVESTOCK MARKETING
(PROMOTION AND FACILITATION) (AMENDMENT) BILL, 2025**

A

BILL

to amend the Assam Agricultural Produce and Livestock Marketing (Promotion and Facilitation) Act, 2020.

Preamble

Whereas it is expedient further to amend the Assam Agricultural Produce and Livestock Marketing (Promotion and Facilitation) Act, 2020 hereinafter referred to as the principal Act, in the manner hereinafter appearing,

Assam
Act No.
XXIV of
2022

It is hereby enacted in the Seventy-sixth Year of the Republic of India as follows:-

Short title, extent
and
commencement

1. (1) This Act may be called the Assam Agricultural Produce and Livestock Marketing (Promotion and Facilitation) (Amendment) Act, 2025.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

Amendment of
section 2

2. In the principal Act, in section 2,
 - (i) for clause (1), the following shall be substituted, namely :-

“(1) “Agricultural produce” means all produce, whether processed or not, of agriculture, horticulture, apiculture, sericulture and forest excluding trees grown on private land, specified in the Schedule or any other produce as may be notified by the State Government from time to time;”
 - (ii) in clause (2),
 - (a) in the first line, in between the words “an” and “occupant”, the words “owner or” and in the second line, in between the words “and” and “is engaged” the words “a sharecropper” shall be inserted;
 - (b) in the **Explanation 1**, in the first line, for the word “farmers”, and in the third line, for the word “farmer”, the word “agriculturist” shall be substituted;
 - (iii) after clause (2), the following new clauses (2a) shall be inserted, namely:-

“(2a) “Autonomous Council” means any autonomous council established under an Act of the Assam State Legislature.”
 - (iv) for clause (12), the following shall be substituted, namely:-

“(12) “Delineated market area” means any area declared to be a delineated market area under section 5 of this Act;”
 - (v) after clause 18, two new clauses shall be inserted, namely:—

“(18a) “Livestock” means domesticated animals which includes cows, buffaloes, bullocks, bulls, goats, sheep, pig, rabbit, camel, fish and poultry as specified in the Schedule or as may be notified by the State Government from time to time.”


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ON 19.08.2025

“(18b)“Livestock product” means various food product which includes meat(mutton, chevon, pork), milk, egg, butter, cheese, paneer, ice-cream, curd, honey, bees wax and non-food products which includes wool, leather and fiber obtained from livestock.”

(vi) after clause (29), the following new clause (29a) shall be inserted, namely:-

“(29a) “principal market yard” means a place declared as a principal market yard under section 13 of the Act;”

(vii) after clause (38), the following new clause (38a) shall be inserted, namely:-

“(38a) “sub market yard” means a place declared as a sub market yard under section 13 of the Act;”

Amendment of section 3

3. In the principal Act, in section 3,

(i) in sub-section (1), in the third line, for the words and punctuation mark “in the state subject to fulfillment of such criteria,” appearing in between the words and punctuation mark “produce,” and “as may be” the words “in such area” shall be substituted;

(ii) in the first proviso, in the first line, in between the words “Council” and “shall be” and in the second line, in between the words “Council” and “concerned”, the words “or an Autonomous Council” shall be inserted;

(iii) in the second proviso, in the second line, in between the words “Council” and “within thirty” the words “or an Autonomous Council” shall be inserted.

Amendment of section 4

4. In the principal Act, for section 4, the following shall be substituted:-

“4. After the expiry of the period specified in the notification issued under section 3 of the Act and after considering such objections and suggestions as may be received before such expiry and after making such inquiry as may be necessary, the State Government may, by another notification, declare the area specified in the notification issued under section 3 or any portion thereof to be a delineated market area and marketing of all or any of the kinds of agricultural produce specified in the notification issued under section 3 shall be regulated under this Act in such delineated market area. The notification issued under this section shall also be published in such area in the manner as may be prescribed.”

Omission of section 5

5. In the principal Act, section 5 shall be omitted.

Amendment of section 7

6. In the principal Act, in section 7, in sub-section (1), in the second and fourth line, for the word and figure “section 5” appearing in between the words “under” and “of the”, the word and figure “section 6” shall be substituted;

Amendment of section 8

7. In the principal Act, in section 8, in sub-section (1), in the first line, for the word and figure “section 5” appearing in between the words “under” and “of the”, the word and figure “section 6” shall be substituted.

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| Amendment of section 9 | 8. | In the principal Act, in section 9, in sub-section (1), in the second line, for the word and figure "section 5" appearing in between the words "under" and "of the", the word and figure "section 6" shall be substituted. |
| Omission of section 14 | 9. | In the principal Act, section 14 shall be omitted. |
| Amendment of section 48 | 10. | In the principal Act, for section 48, the following shall be substituted, namely:-
"48.(1)The Board shall consist of 9 (nine) members to be nominated by the State Government.
(2)The State Government shall, amongst the persons so nominated under sub-section (1), nominate one person to be the Chairperson of the Board and another person to be the Vice Chairperson of the Board." |
| Amendment of section 49 | 11. | In the principal Act, for section 49, the following shall be substituted, namely:-
"49.The members of the Board shall, save as otherwise provided in this Act, hold office for a period of five years." |
| Amendment of section 51 | 12. | In the principal Act, in section 51, in sub-section (2), in the first line, the words "other than an ex-officio member" appearing in between the words "Board" and "may" shall be deleted. |
| Amendment of section 106 | 13. | In the principal Act, in section 106, for sub-section (1),
(i) in the third line, for the word "principal market yard or sub-market yard" appearing in between the words "into the" and "for sale", the words "delineated market area" shall be substituted;
(ii) for the second proviso, the following shall be substituted, namely:-
"Provided further that, if on any agricultural produce market fee has already been levied and collected in any delineated market area by the market committee of such area, and if such agricultural produce is sold or processed in any other delineated market area within the State or exported outside the State it shall be exempted from the levy of market fee." |
| Omission of section 143 | 14. | In the principal Act, section 143 shall be omitted. |

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